

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-51/1997/1117/A

From :- Shri Kaushik Kumar Sharma,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri P.K. Bora,
District & Sessions Judge,
Darrang, Mangaldai,

Dated Guwahati, the 15th February, 2021.

Sub:- **Casual leave.**

Ref:- Your letter No. DJ(D) 651 dtd. 12.02.2021.

Sir,

With reference to the above, I am directed to inform you that your prayer for casual leave on 15.02.2021 along with station leave permission, with your official vehicle, at your own cost, from the evening of 12.02.2021 till the morning of 17.02.2021, has been granted. The Addl. District & Sessions Judge, Darrang, Mangaldoi, in his absence, the Chief Judicial Magistrate, Darrang, Mangaldai and in his absence any other officer who will be in charge of the office of the Chief Judicial Magistrate, Darrang, Mangaldai will be in charge of your Court & office in your absence.


Yours faithfully,

sd/-

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-51/97/1118 /A, dated 15.2.2021
Copy to:

1. The Project Manager, Gauhati High Court.



JT.REGISTRAR (VIGILANCE)

P. Bora